

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

115. I.A. 2646/2023 I.A. 2841/2023 I.A. 2605/2023
I.A. 2406/2023 I.A. 772/2022 IN C.P.(IB)-27(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.04.2024**

NAME OF THE PARTIES: Bank of India

V/s.

Housing Development & Infrastructure Ltd

Appearance:

Adv. Chaitanya Chavan a/w Adv. Sagar Parab for the Applicant in I.A.
772/2022 and I.A. 2605/2023

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 772/2022

1. The matter is taken up upon mentioning.
2. Ld. Counsel for the Resolution Professional seeks time to place on record certain documents relating to payments made by the Respondent to the Applicant. Let the same be done by way of additional affidavit after serving a copy on the other side. List on **15.05.2024**.

I.A. 2605/2023

3. List this I.A. on **15.05.2024**.
4. List other pending I.A.s listed on today's board on **05.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)